NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBAER

PETITION NUMBER

: TCP/103/2016

NAME OF THE PETITIONER(S)

: A. Shirany Gomez

NAME OF THE RESPONDENT(S) : Aanandham Property Developers Private Limited & 21 others

UNDER SECTION

: 397/398, 402 and 403

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. Y. MALINI (FOR B. Dhanavaj)

Counsel for petitioner

2. FOI Raviraja RAMASUBRAMANIAN RAJA Undertakes to file Vakalat for Rya

Shwetha vasudevan

Cibi Vilhou Anout meratria Coursel for B14 215

SUDHA SRIDHARAN H. FOR ANIRUDH KRISHNAN Counsel pour R3,6-11,4,
13,16-18,20-22

3) K. Bharsker

Coul he Rz+R5

ORDER

Ms Y.Malini representing Shri B.Dhanraj, counsel for petitioner present. Shri K.Bhaskar, counsel for R2 and R5 present. Ms Sudha Sridharan representing Shri Anirudh Krishnan, counsel for R3, R4, R6 to R11, R13, R16 to R18, R20 to R22 present and prays time for filing counter. Ms.Swetha Vasudevan representing R12 undertakes to file vakalatnama. Shri Anand Merathia, counsel for R14 and R15 present. Counsel for petitioner filed proof of delivery of notice served on R19 which is held sufficient. Counsel for R19 along with party called but absent. R19 is proceeded ex parte. Counsel for petitioner intends to file rejoinder to the additional counter filed by R3 and prays time. At request, time is extended. Put up on 29.11.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial) (K.Anantha Padmanabha Swamy)
Member (Judicial)